

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.105 of 2006

Date of order : 1st May, 2006

C O R A M

Hon'ble Mr. P.K.Sinha, Vice-Chairman

Manoj Kumar Singh Applicant

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri S.K.Singh

Counsel for the respondents : Shri M.N.Parbat , ld.ASC

O R D E R [ORAL]

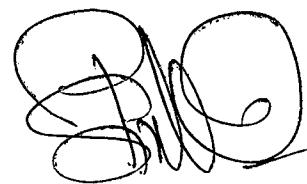
Justice P.K.Sinha, Vice-Chairman :-

On the point of jurisdiction, since this matter relates to Delhi Metro Rail Corporation Ltd., the ld. counsel for the respondents submitted that the aforesaid was not working under the railways and was a separate entity, jurisdiction over which has not been notified by the Govt. of India under Section 14[2] of the Administrative Tribunals Act.

D. S. J.

2.

2. The ld. counsel for the applicant seeks permission to withdraw this application with liberty to file a separate application before the appropriate forum. ^{With} such stipulation, prayer is allowed. The instant O.A. is disposed of as withdrawn. No costs.



[P.K.Sinha]
Vice-Chairman

mps.